

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/021/00841/2019

Date of Order : 18-09-2019

Between :

T.Sambasiva Rao S/o Late T.Venkateswarlu
(Group 'C'), Sr. Citizen, Aged 66 years, Plot No.21,
H.No.8-51-1/2, Dwarakanagar, Uppal,
Medchal Malkajgiri District,
Telangana-500 039.Applicant

AND

1. Union of India rep by the General Manager,
South Central Railway, Rail Nilayam, 3rd Floor,
Secunderabad – 500 025.
2. The Principal Chief Personnel Officer,
South Central Railway, Rail Nilayam, 4th Floor,
Secunderabad – 500 025.
3. The Divisional Railway Manager,
Vijayawada Division,
South Central Railway,
Vijayawada.
4. The Senior Divisional Personnel Officer,
Vijayawada Division,
South Central Railway,
Vijayawada. ...Respondents

Counsel for the Applicant: Mr. G. Trinadha Rao

Counsel for the Respondents : Mrs. Vijaya Sagi, SC for Rlys

CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

ORAL ORDER
(per Hon'ble Mrs.Naini Jayaseelan, Administrative Member)

Heard Mr.G.Trinadha Rao, learned counsel for the applicant and Mrs. Vijaya Sagi, learned Standing Counsel for the Respondents.

2. Mr. G. Trinadha Rao, learned counsel for the applicant contends that the representation dated 07.09.2018 for grant of 3rd MACP in PB-2 Rs.9300-34800 + GP 4800/- has still not been disposed of. Although the applicant superannuated on 31.07.2013 after rendering more than 38 years of service, it cannot be stated that he is not entitled to MACP since grant of MACP is part of pay and allowances which gives rise to continuous cause of action.

3. The applicant has prayed that he is entitled for third MACP with effect from 01.01.2006 ie the date of implementation of the recommendations of 6th Central Pay Commission and therefore he is entitled for consequential revision of pension and arrears of pension. Since the representation dated 07.09.2018 has not been disposed of, the 2nd Respondents is directed to dispose of the same within a period of two months from the date of receipt of a copy of this order. The OA may also be treated as part of the representation.

4. Original Application disposed of accordingly at the stage of admission. In the circumstances of the case, there shall be no order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

Dated : 18th September, 2019.

Dictated in Open Court.

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